12-1-2001

Hon. Mr. S. K. I. Naqvi, JM

Learned counsel for applicant seeks adjournment. Allowed. Si JK Dwivedi appears for Respondent, although no notice has been issued. List on 14-2-2001.

J.M.

A.M.

Rally

OA

Mo CA has been tibel

So Par

13/21201

14-02-2001

Hon. M_r. Justice R.R.K. Trivedi, VC Hon. M_r. S. Dayal, A.M.

Vakalatnama on behalf of the Superintendent of Post Offices, Mirzapur Division, Mirzapur though there is no objection certificate, as required under Rule 58 of the Practice Rules, 1992. Both Sri Prashant Mathur and Sri D.K. Dwivedi are present. Learned Counsel for the applicant has submitted that this OA may be dismissed as withdrawn, as he wants to file fresh OA, challenging the order of termingtion, which has not been served on him earlier. The OA is dismissed, with a liberty to the applicant to challenge the order by filing fresh OA, if so advised. No order as to costs.

A.M.

V. C.

Nath/